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M/S. Ashok Kr. Misra  
S. P. Dash.  

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Mr. U. B. Mohapatra  
CAT / J / II

(A)

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

## **CUTTACK BENCH, CUTTACK**

O.A./T.A./R.A.No.

887

-199

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Ajim Nath

## Versus

Versus

Union of India & ors

**Applicant(s)**

**Respondent (s)**

Sr. No.	Date	Order with Signature
	12.12.96	<p style="text-align: center;"><b>REGISTER</b></p> <p style="text-align: center;">S Registrar</p>
1	13.12.96	<p>No one is present for the applicant when called. Adjourned to 24.12.1996.</p> <p style="text-align: center;">oransingh MEMBER (ADMINISTRATIVE)</p>
2	17.12.96	<p>Copy of the representation addressed to the Director of Postal Services by the applicant on 14.11.1996 should be annexed to this Application with a copy to Shri U.B.Mohapatra, Additional Standing Counsel who has taken notice in this case. Adjourned to 23.12.1996.</p> <p style="text-align: center;">oransingh MEMBER (ADMINISTRATIVE)</p>
3.	23.12.96.	<p>Heard Sri Ashok Kumar Mishra. The Director, Postal Services, respondent No.3 disposed of the appeal filed before him against the order of punishment for recovery of an amount of Rs.14,400/- @ Rs.400/- per month. As the order vide Annexure-3 dt.25.6.96 is confirmed, by the Director of Postal Services, this application for staying operation of the order of recovery has become infructuous, because the appeal has</p> <p style="text-align: right;">9 P.M. for Rs 50/- filed For Regn please D 12/12/96. SO(G) By Regn</p> <p style="text-align: right;">For Admn &amp; STAY D 12/12/96. Bench</p> <p style="text-align: right;">for admission &amp; stay. Sudh 16/12. Bench</p> <p style="text-align: right;">For admission &amp; stay. Sudh 20/12. Bench</p>

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(A)

O.A. 887/96.

Serial  
No. of  
OrderDate of  
Order

Order with Signature

- 2 -

..3 dt. 23.12.96  
contd.

has been disposed of and that order has not been challenged so far.

Sri U.B.Mohapatra, Addl. Standing Counsel appearing for the respondents states that the appeal of the applicant has been disposed of. The applicant's counsel can only move this Court for stay of recovery of the amount in question provided he contests the order of the appellate authority. Till that is not done, this Court has no jurisdiction to grant stay of recovery. The applicant can move for stay of recovery as soon as he files a petition against the order of the Director of Postal Services, respondent No.3, disposing of his appeal. The O.A. is dismissed.

Kamal  
Member (Admn.).

free copy  
of the order  
No. 3, dt 23.12.96  
may be given  
to the Counsel  
for the applicant  
& given to  
Mr. U.B. Moha-  
patra, A.S.C  
with O.A.  
copies -

*24/12/96*  
S 24/12/96  
Received the copy  
of the order No. 3  
on 24/12/96  
31/12/96